

Vidyalayas under the Public Private Partnership (PPP mode) in KVS, is not in keeping with the mandate of KVS.

National Learning Achievement Survey

1936. SHRI UPENDRA KUSHWAHA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether education of poor quality is being imparted to children in Government schools under SSA and students of higher classes cannot even read text books of lower classes;

(b) whether as per the National Learning Achievement Survey, students from class V onwards perform very poorly in mathematics, science and social science subjects and class VII and VIII students perform extremely poor in mathematics with just 30.50 per cent and 39.17 per cent of the students being able to pass the subject; and

(c) the measures taken to improve the quality of education being imparted to children in Government schools at primary and higher levels?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) and (b) National Council of Educational Research and Training (NCERT), an autonomous organization under the Ministry of Human Resource Development, conducts periodical National Learners' Achievement Surveys. Two rounds of such Achievement Surveys have been completed by NCERT and the third round has commenced. A comparison of the progress in respect of the two rounds is given below:

Subject	Class III		Class V		Class VIII	
	Round-I 2003-04	Round-II 2007-08	Round-I 2001-02	Round-II 2005-06	Round-I 2002-03	Round-II 2007-08
Mathematics	58.25%	61.89%	46.51%	48.46%	39.17%	42.71%
Language	63.12%	67.84%	58.57%	60.31%	53.86%	56.57%
EVS	NA	NA	50.30%	52.19%	NA	NA
Science	NA	NA	NA	NA	41.30%	42.73%
Social Science	NA	NA	NA	NA	46.19%	48.03%

NA: Not applicable.

(c) With a view to improving the quality of education, States have been advised to ensure that backlog teacher vacancies, both in the State sector and under Sarva Shiksha Abhiyan (SSA) are filled up expeditiously, after persons qualify the Teacher Eligibility Tests (TETs). States have also been advised to ensure that untrained teachers acquire the requisite teacher qualifications within the time frames mandated under the

Right of Children to Free and Compulsory Education (RTE) Act. States have also been advised to undertake curricular reform in consonance with the provisions of section 29 of the RTE Act and the National Curriculum Framework (NCF) 2005. Further, SSA provides support as per its approved norms of intervention for States to *inter alia* improve school infrastructure, provide in-service teacher training, textbooks and uniforms for children, etc.

Regulation of Foreign Educational Institutions

1937. SHRIMATI VIPLOVE THAKUR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of foreign universities running in the country including Himachal Pradesh in association with the domestic educational institutions and in collaboration with All India Council for Technical Education (AICTE);
- (b) whether Government has conducted any study to evaluate the functioning of such universities;
- (c) if so, the details thereof;
- (d) whether any legislative proposal for regulation of entry and operation of foreign educational institutions including technical educational institutions in the country, particularly in Himachal Pradesh, is under consideration of Government;
- (e) if so, the details thereof; and
- (f) the time by when such a legislation is likely to come into force?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) The All India Council for Technical Education (AICTE) has not granted any approval to any of the foreign universities to open their campuses in the country.

However, Eight Indian Technical institutions have been granted AICTE approval as per provisions in chapter V of its Approval Process Handbook (www.aicte-india.org), for starting Technical programme in collaboration with foreign universities/institutions till date. The details of these institutions are given in Statement (*See below*).

(d) to (f) Foreign Educational Institutions (Regulation of entry and operations) Bill, 2010 was introduced in Parliament on 3rd May, 2010. The Bill provides for regulation of entry and operations of Foreign Educational Institutions imparting or intending to impart higher education (including technical education and medical education and award of degree, diploma and equivalent qualifications by such institutions) and for matters connected therewith or incidental thereto. Provision of the Bill can take effect only after approval of Parliament, as such no time-frame can be indicated.